

MONDAY, THE 29<sup>TH</sup> DAY OF JUNE 2026

WP(CRL.) No. 968 of 2026

ADV.K.M.SHAJAHAN

VS

STATE OF KERALA & OTHERS

**ADVS FOR PETITIONER/S:**

SRI.V.SETHUNATH, SHRI.THOMAS ABRAHAM (K/1051/2010),  
SHRI.SREEGANESH U.

**ADVS FOR RESPONDENT/S:**

**A.BADHARUDEEN, J.**

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**W.P.(CrI.) No.968 of 2026**  
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Dated, this the 29<sup>th</sup> day of June, 2025

**ORDER**

Heard the learned counsel for the petitioner and the learned Public Prosecutor.

2. The learned Public Prosecutor seeks time to get instruction regarding the allegations herein and also to get report regarding the steps taken in response to Exts.P8 and P9.

3. In the meantime, the learned counsel for the petitioner would submit that appointments as per Exts.P1 and P2 are made in gross violation of the norms and the settled law laid down by the Apex Court. Therefore, there is likelihood of destroying or manipulating the records pertaining to Exts.P1 and P2 appointments in view of filing of this writ petition, and therefore, the same may be kept intact to address the

grievance of the petitioner.

4. In view of the above, there shall be a direction to the 9<sup>th</sup> respondent – Principal Secretary to Home Department, to produce the entire files leading to Exts.P1 and P2 in a sealed cover before this Court for verification and further steps.

Post on 03.07.2026 for further steps.

**Sd/-  
A. BADHARUDEEN,  
JUDGE**